

### Textile Export

1998. SHRI SANAT KUMAR MANDAL : Will the Minister of TEXTILES be pleased to state:

(a) whether European countries have imposed ban on import of textiles in which azo dyes have been used; and

(b) if so, the steps taken by the Government to tackle with this problem and the problems related to the textile import quota under multifibre arrangement?

THE MINISTER OF TEXTILES (SHRI R.L. JALAPPA): (a) and (b). The German Government has enacted a legislation banning the use of certain azo dyes and chemicals in textile products put up for sale in Germany.

In the context of German Government's legislation, the Government of India has initiated steps to review the related dyes and to identify alternate permissible dyes so as to maintain the tempo of exports. Besides, the Government have been taking a number of steps to promote production of eco-friendly textiles, such as, providing assistance for setting up eco-testing facilities at major production centres, dissemination of information regarding ecologically safe dyes and chemicals through seminars/workshops and distribution of publicity materials.

The German ban on azo dyes is not linked with the textile import quota regime stipulated under the Indo-EC textile agreement.

### Appointment of Notaries

1999. SHRI SOUMYA RANJAN : Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Union Government have fixed any minimum qualifications for appointment of Notaries in the country;

(b) if so, the details thereof; and

(c) the number of Notaries appointed by the Government so far in the country, State-wise?

THE MINISTER OF STATE OF THE DEPARTMENT OF LEGAL AFFAIRS, LEGISLATIVE DEPARTMENT AND DEPARTMENT OF JUSTICE (SHRI RAMAKANT D. KHALAP): (a) and (b). The qualifications for being appointed to the office of Notary are specified in the Notaries Act, 1952 and the rules made thereunder.

(c) As on 1.1.96, the Central Government have appointed 574 Notaries for the whole country and the State-wise break-up of Notaries is as follows :

S.No.	Name of State/UT	No. of Notaries
1	2	3
1.	Andhra Pradesh	08
2.	Bihar	05
3.	Gujarat	27
4.	Haryana	55
5.	Karnataka	42

1	2	3
6.	Kerala	02
7.	Maharashtra	64
8.	Madhya Pradesh	04
9.	Orissa	02
10.	Punjab	57
11.	Rajasthan	71
12.	Tamil Nadu	11
13.	Tripura	01
14.	Uttar Pradesh	58
15.	West Bengal	64
16.	Delhi	69
17.	Chandigarh	01
18.	Entitled to practice in whole of India	33
Total		574

### Subsidy on Agricultural Exports by APEDA

2000. SHRI P.R. DASMUNSI : Will the Minister of COMMERCE be pleased to state:

(a) the amount of subsidies or export support given to agricultural exporters by the Agricultural and Processed Food Products Export Development Authority (APEDA) during each of the last three years;

(b) the details of the areas where subsidies were given;

(c) whether any case of misuse of subsidies has come to the notice of APEDA during the above period;

(d) if so, the details thereof; and

(e) the action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b). The Agricultural and Processed Food Products Export Development Authority (APEDA), a Commodity Board under the Ministry of Commerce is extending financial assistance at the prescribed scale to the exporters of those products which are included in the Schedule to the Agricultural and Processed Food Products Export Development Authority Act, 1985, in the following areas:

(i) For development of infrastructural facilities such as:

- Purchase of specialised transport units;
- Establishment of pre-cooling facilities;
- Setting up of mechanised post harvest handling facilities and sheds for grading, sorting, quality control and packaging;

(ii) Development of overseas markets through brand promotion, publicity and participation in International Trade Fairs abroad;